

(d) Yes, Sir.

(e) TDA's working is continuously reviewed by its Steering Committee and the Standing Committee.

Besides, the Government of India appointed a Group in 1986 to review the functioning of Trade Development Authority, Indian Institute of Foreign Trade and Trade Fair Authority of India.

(f) The Group has noted the importance of catalytic role of TDA. Most of the recommendations made by the Group in respect of TDA have been accepted by the Government.

[Translation]

Waiver of Agricultural Loans

1513. SHRI RAGHAVJI:
SHRI MANIKRAO
HODLYA GAVIT:
SHRI R.N. RAKESH:
SHRI Y.S. RAJASEKHAR
REDDY:
SHRI K. MURALEEDH-
ARAN:
SHRI KODIKKUNNIL
SURESH:

Will the Minister of FINANCE be pleased to state:

(a) the names of the States which have submitted their debt relief schemes to Union Government; and

(b) the total amount of loans proposed to be waived and the number of beneficiaries under the debt relief scheme of Government, bank-wise and State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The following States have submitted their debt relief schemes for cooperative banks to the National Bank for Agriculture and Rural Development (NABARD):

1. Assam;
2. Bihar;

3. Gujarat;
4. Himachal Pradesh;
5. Maharashtra;
6. Madhya Pradesh;
7. Rajasthan;
8. Tamil Nadu;
9. Uttar Pradesh;
10. West Bengal.

(b) It is not possible at present to make any estimates bank-wise and state-wise about the number of beneficiaries who are likely to be benefitted by the Debt Relief Scheme. The quick estimates made by NABARD and Reserve Bank of India indicate that the amount likely to be written off might be around Rs. 4,000 crores.

[English]

Permission to Peerless to sell its Certificates Abroad

1515. DR. DEBI PROSAD PAL:
Will the Minister of FINANCE be pleased to state:

(a) whether the Peerless General Finance and Investment Company Ltd. has approached Government seeking permission to sell its certificates outside the country;

(b) if so, the details thereof;

(c) whether such permission to sell the certificates has been given or proposed to be given to the Company; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d) Reserve Bank of India (RBI) has reported that M/s Peerless General Finance and Investment Company Limited had sought Bank's permission for selling certificates to non-resident Indians and for opening of sterling accounts abroad. The Bank had earlier given its no objection 'in-principle' to the Company for selling the certificates abroad subject to certain terms

and conditions. RBI has not given final approval as yet. However, it came to the notice of the RBI that the Company has already issued Endowment Certificates to certain non-resident Indians even before obtaining RBI's formal permission. The Company has been advised that till it gets RBI's final approval it should not sell such certificates any further. In order to mitigate the hardships of the non-resident investors, the Bank has permitted the Company to credit the maturity proceeds of certificates, already issued, to the Non-Resident Ordinary Accounts of the non-resident investors.

Exports to Rupee Payment Area Countries by EPZ Units

1516. SHRI RAMESHWAR PRASAD:

PROF. K.V. THOMAS:

Will the Minister of COMMERCE be pleased to state:

(a) whether any restrictions are currently imposed on Units in Export Processing Zones who export their finished products to USSR/Rupee Payment Area countries and import raw materials from dollar General Currency Area;

(b) if so, the details thereof including the date since when these restrictions have been imposed;

(c) the reasons for applying such restrictions; and

(d) the provisions of law, statutory order or public notice permitting such a practice?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) No, Sir. However, while approving proposals the Board of Approval attempts to ensure balancing of the inflow and outflow of free foreign exchange with a view to conserving foreign exchange, promote domestic industry and enhance direct trade with USSR.

(b) to (d) Do not arise.

Setting up a Pavilion on Beaches of Puvnamada Kayal in Alleppey District.

1517. SHRI VAKKOM PURUSHOTHAMAN: Will the Minister of TOURISM be pleased to state:

(a) whether Kerala Government has sent any proposal to set up a permanent pavilion on the banks of Puvnamada Kayal in Alleppey district, where the Nehru Trophy Boat race is held; and

(b) if so, the action taken by Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYAPAL MALIK): (a) The State Govt. have not requested to prioritise this proposal for 1990-91.

(b) Does not arise.

Survey for Development of Tourist Spots in Andhra Pradesh

1518. DR. VISWANATHAM: Will the Minister of TOURISM be pleased to state:

(a) whether there are any plans to develop new tourist spots in the State of Andhra Pradesh;

(b) if so, the details of the projects and the places surveyed and selected, particularly spots in the district of Srikakulam; and

(c) if not, the criteria to be fulfilled to undertake such a survey for the development of such projects?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI